

Wherever unclaimed money is linked with poll offences, cases have been registered. After verification that the money was not meant for bribing of voters, cash amounting to Rs.2,52,96,080/- and goods worth Rs. 14,04,87,834 had been returned.

#### **Working of Tribunals**

848. SHRI M.P. ACHUTHAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Supreme Court in L. Chandra Kumar's case (1977) 3 SCC261 has made observations that there is no uniformity in administration of tribunals created by legislations and their functioning are inefficient because there is no authority charged with supervising and fulfilling their administrative requirements;

(b) if so, whether Government has taken any steps to address the observations made by the Court;

(c) if so, the details thereof; and

(d) the steps Ministry has taken to implement the recommendations to set up an independent agency for administration of the tribunals and until then Tribunals be placed under a single nodal Ministry to oversee their working?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

(b) to (d) The Government is seized of the matter and have made consultations with various Departments and Ministries presently administering the tribunals/authorities.

#### **Recommendations of SC about tribunals**

849. SHRI M.P. ACHUTHAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Constitution Bench of the Supreme Court, in the Union of India (UOI) vs. R. Gandhi, reported in (2010) 11 SCC 1 in relation to composition, competence, standards, qualifications, tenure, lien of service and to safeguard the independence of thought and functioning of members of tribunals, had made some recommendations;

(b) if so, the details in this regard;

(c) whether the Ministry has taken any substantive steps to ensure that these recommendations of the Court are implemented in all existing tribunals; and

(d) if so, by when the Ministry intends to complete this exercise?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) and (b) Yes, Sir. In its judgment delivered on 11.05.2010 in the Civil Appeal No 3067 of 2004 - Union of India